

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A. No.1378 of 1991

24th day of January, 1994

Shri N.V. Krishnan, Vice-Chairman(A)

Shri B.S. Hegde, Member (J)

1. Mrs. Veena Sharma,
Supervisor (Swahili Unit)
External Services Division,
All India Radio,
Parliament Street, N.Delhi.
2. Shri P.K. Sinha,
Supervisor (Nepali Unit),
External Services Division,
A.I.R., Parliament Street,
New Delhi.

Applicants

By Advocate Shri B.S. Mainee

Versus

Union of India through

1. The Secretary,
Ministry of I & B,
Shastri Bhavan,
New Delhi.
2. The Director General,
A.I.R., Akashvani Bhavan,
Parliament Street, N.Delhi.

Respondents

By Advocate Shri M.L. Verma.

(Oral) Order

Shri N.V. Krishnan, Vice-Chairman

The learned counsel for the applicant submits that in a similar case, a judgement has been rendered in favour of some persons who have been given the relief by the respondents. It is stated that the present applicants are also hopeful that the benefit

of that judgement would be extended to them and, therefor they seek permission to withdraw this application with liberty to agitate the matter in case need arises. The learned counsel for the respondents has no comments to offer. Some such suggestion was made on 15.9.93. In the circumstance, the applicants are permitted to withdraw this application on the above terms. The O.A. is disposed of accordingly. No costs.


(B.S. Hegde)
Member (J)


(N.V. Krishnan)
Vice-Chairman (A)

SLP